

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION
GOVT. OF INDIA**

Telephone NO.24608711
Fax No.24651505

Website: <http://ncdrc.nic.in>

No. A-2/Listing/NCDRC/2023



Upphokta Nyay Bhawan
'F' Block
GPO Complex, INA
NEW DELHI-110 023

12th May, 2023

OFFICE ORDER NO.44 OF 2023

The Hon'ble President (Officiating), National Consumer Disputes Redressal Commission is pleased to order re-constitution of the Benches of the Commission **with effect from 15th May, 2023.**

The composition of the re-constituted Benches and the categories of cases to be listed before the re-constituted Benches with effect from 15th May, 2023, shall be as under:

Bench	Constitution of Bench	Matters to be listed on a day before Bench
Bench No.1	Hon'ble Ms. Justice Deepa Sharma, President (Officiating) (Sitting Singly)	.(i). Admission (Fresh), Miscellaneous/directions matters of medical negligence of any category and the matters as may be nominated by the Hon'ble President. 1. Admission Hearing (Fresh) 2. Directions 3. Miscellaneous (including Execution Applications) 4. Admission (After Notice) 5. Final Hearing (Consumer Complaints, First Appeals, Appeals Execution and Transfer Applications instituted in the year 2023) In addition to the above, the matters already listed before the Bench under the category of – - Final Hearing; - part-heard; and, - the nominated matters
Bench No.2	Hon'ble Mr. C. Viswanath Presiding Member Hon'ble Dr. S.M. Kantikar, Member	.(i). Admission (Fresh), Miscellaneous/directions matters of medical negligence of any category and the matters as may be nominated by the Hon'ble President. . (ii). Not less than a minimum number of 25 matters for Final Hearing from the Consumer Complaints instituted upto the year 2015 and Revision Petitions instituted upto the year 2016; including, - Consumer Complaints of medical negligence of all the years - the matters nominated to the Bench; and, - the part-heard matters
Bench No.3	Hon'ble Mr. Dinesh Singh Presiding Member Hon'ble Mr. Binoy Kumar, Member	.(i). Admission (Fresh), Miscellaneous/directions matters of medical negligence of any category and the matters as may be nominated by the Hon'ble President. . (ii). Not less than a minimum number of 25 matters for Final Hearing from the First Appeals, Appeals Execution and Transfer Applications, instituted upto the year 2018; including - First Appeals & Revision Petitions of medical negligence irrespective of year of institution - the matters nominated to the Bench; and, - the part-heard matters

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Bench No.4	Hon'ble Mr. Justice Ram Surat Ram (Maurya) Presiding Member Hon'ble Mr. Justice Karuna Nand Bajpayee, Member	.(i). Admission (Fresh), Miscellaneous/directions matters of medical negligence of any category and the matters as may be nominated by the Hon'ble President. . (ii). Not less than a minimum number of 25 matters for Final Hearing from the First Appeals, Appeals Execution and Transfer Applications, instituted in the years from 2019 to 2021; including - First Appeals & Revision Petitions of medical negligence irrespective of year of institution - the matters nominated to the Bench; and, - part-heard matters
Bench No.5	Hon'ble Mr. Subhash Chandra, Presiding Member (Sitting Singly)	.(i). Admission (Fresh), Miscellaneous/directions matters of medical negligence of any category and the matters as may be nominated by the Hon'ble President. . (ii). Not less than a minimum number of 25 matters for Final Hearing from the Consumer Complaints instituted in the years from 2016 to 2019; including - First Appeals & Revision Petitions of medical negligence irrespective of year of institution - the Matters nominated to the Bench; - the Part-heard matters
Bench No.6	Hon'ble Mr. Justice Sudip Ahluwalia, Presiding Member Hon'ble Dr. Inder Jit Singh, Member	.(i). Admission (Fresh), Miscellaneous/directions matters of medical negligence of any category and the matters as may be nominated by the Hon'ble President. . (ii). Not less than a minimum number of 25 matters for Final Hearing from the Consumer Complaints instituted in the years 2020 & 2021 and Revision Petitions instituted from the year 2017 to 2022; including, - First Appeals & Revision Petitions of medical negligence irrespective of year of institution - the Matters nominated to the Bench; the Part-heard matters

Note:

1. The cases listed as bunch matters/group matters shall be considered as one case.
2. The part-heard matters to be heard by the Members of different Benches shall be heard at 02:00 PM.
3. The Chambers presently occupied by the Hon'ble Members will remain with them.
4. The above directions shall remain in force till further orders.

**(S.HANUMANTHA RAO)
JOINT REGISTRAR**

Copy to:-

- i) PS to Hon'ble President (Officiating), NCDRC
- ii) PS (s) to Hon'ble Member (s), NCDRC
- iii) PA to Deputy Registrar, NCDRC
- iv) Assistant Registrar (s), Court Master (s)/ SO (s) of RP/FA/CC/Listing Sections, NCDRC
- v) SO (IT) for uploading this Office Order on the website of the NCDRC